

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

Date of decision: 28.01.97

O.A. No.: 472/96

Most. Shakuntala Devi. ... Applicant.

Vrs.

The Union of India & Ors. ... Respondents.

Counsel for the applicant. ... Shri R.K.Jha.

ORDER DICTATED IN OPEN COURT

O R D E R

Hon'ble Mr. V.N.Mehrotra, Vice-Chairman :

Heard the learned counsel for the applicant on the question of admission.

2. This application has been filed praying that the appointment of respondent no.6 on compassionate ground should be cancelled and in his place applicant no.2 should be appointed.

3. It appears from the record that the deceased Purshottam Bhagwan, who was the husband of applicant no. 1 and father of applicant no.2 and also the father of respondent no.6, died in harness. On his death prayer for compassionate appointment of respondent no.6, who appears to be the step-son of applicant no.1, was made. The applicant no.1 also consented for the same. The name of respondent no.6 was considered and he was appointed on compassionate ground by the authority concerned. The applicant no.1 now asserts that before the appointment of the ~~applicant no.~~ respondent no.6 she had given her choice for the applicant no.2 on the ground that respondent no.6 will not be properly maintaining her.

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4. I have considered the assertions made by the counsel for the applicant. In my view it cannot be merely on the choice of applicant no.1, which she has changed, that appointment on compassionate ground has to be made. I do not find sufficient ground for admitting this application. It is accordingly rejected.



(V.N.MEHROTRA)
VICE-CHAIRMAN